

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 16th day of November, 2000

Original Application No. 75 of 1996

CORAM :-

Hon'ble Mr. Rafiquddin, J.M.

Hon'ble Mr. S. Biswas, A.M.

1. Gulab Chandra Rajpati  
Son of Sri Ram Lal Rajpati,  
Resident of 253, Hajaryana Jhansi,  
posted as Helper Khalasi in Diesel  
Loco Shed Jhansi.
2. Anil Kumar Bhasin  
Son of Sri Bal Krishna Bhasin,  
Resident of 350, Nanakganj, Sipri Bazar,  
Jhansi, posted as Helper Khalasi in Diesel  
Loco Shed Jhansi.

(Sri Sandily, Advocate)

. . . . . Applicant

Versus

1. Union of India through the Secretary,  
Ministry of Railways, New Delhi.
2. Divisional Railway Manager (C. Rly),  
D.R.M. Office Jhansi Division,
3. D.M.E.(D),  
Diesel Loco Shed, Jhansi.
4. General Manager, Central Railway,  
Bombay.

(Kmi Sadhna Srivastava, Advocate)

. . . . . Respondents

ORDER (O\_r\_a\_l)

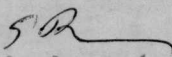
By Hon'ble Mr. Rafiquddin, J.M.

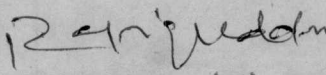
The applicants, who are working as Diesel Cleaners  
in Central Railway, Jhansi Division, have filed this  
OA for a direction to the respondents to promote the

applicants as skilled Artisans in accordance with Rules, Regulations and Instructions and treat them as skilled Artisans from the date of eligibility and grant them all benefits including arrears of pay w.e.f. 17-10-1991.

2. Learned counsel for the applicant submits that the OA may be disposed of with a direction to the respondent no.2 DRM, Central Railway, Jhansi Division to consider and pass a ~~speaking~~ <sup>speaking</sup> order on the representation submitted by the applicants to him on 1-7-1995 within the time fixed by this Tribunal.

3. We accordingly dispose of this OA with a direction to respondent no.2 to consider and pass a speaking order on the representations dated 1-7-1995 of the applicants within three months from the date of communication of this order. The applicants are also directed to annex copy of their representation along with the copy of this order before respondent no.2. There shall be no order as to costs.

  
Member (A)

  
Member (J)

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